## GOVERNMENT OF INDIA CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION LOK SABHA

STARRED QUESTION NO:299 ANSWERED ON:17.03.2015 TRANSPORTATION CHARGES Pradhan Shri Nagendra Kumar;Shewale Shri Rahul Ramesh

## Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Food Corporation of India (FCI) provides transportation charges for movement of rice from mills to FCI depots;

(b) if so, the details thereof including the terms and conditions fixed for such charges, State-wise;

(c) whether there are reports that the transport rates fixed by FCI in some regions including Odisha and Maharashtra for transport of paddy and rice by State Agencies on Central Pool Account are unrealistic and if so, the details thereof; and

(d) the justification of such charges thereof along with the corrective steps taken by the Government in this regard?

## Answer

MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI RAMVILAS PASWAN)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF THE STARRED QUESTION NO.299 DUE FOR ANSWER ON 17.03.2015 IN THE LOK SABHA

(a)&(b): Yes Madam. As per Principles uniformly applicable on all States, the transportation charges for movement of Custom Milled Rice (CMR) from mills to the Food Corporation of India (FCI) depot is payable based on the rates fixed by the District Collectors or FCI rate, whichever is lower. Details in this regard are as under:-

(i) States which have opted for reimbursement of milling charges inclusive of transportation charges up to 8 km for both paddy, as well as rice are being paid milling charges at the rate of Rs.15/25 per quintal for raw/par-boiled rice. For transportation of paddy/rice beyond 8 km, transportation charges (excluding first 8 km) are being reimbursed as per District Collectors Rate or FCI rate, whichever is lower.

(ii) States which have opted for reimbursement of milling charges excluding the transportation charges are being paid transportation charges at District Collectors Rate or FCI rate, whi- chever is lower, for transportation of paddy from procurement centre/mandi to mills and rice from mills to FCI godowns/state godown. In such States, milling charges are being paid at the rate of Rs.10/20 per quintal only for raw/par-boiled rice.

(c)&(d): Representations have been received regarding transportation rates for rice allowed in respect of Maharashtra and Odisha.

The request for revision of the transportation rates in respect of Maharashtra was examined through a Joint Committee consisting of offi- cers of FCI and Government of India. The said committee in its report has found that there is no merit in these representations. The Report of the Committee was accepted and accordingly conveyed to all concerned. However, Rice Millers Association, Gondia (Maharashtra) has filed a Writ Petition No.2078 of 2013 in the Nagpur Bench of the Bombay High Court seeking revision in transportation rates fixed by FCI for Paddy/Rice of KMS 2008-09, 2009-10, 2010-11 & 2011-12 and the matter is pending before the Honble Court, and, there- fore, is sub-judice.

In case of Odisha, the existing transportation rates have been fixed taking into consideration prevailing FCIs rate, State Govt. rate, the proposal of Tariff Commission and recommendation of the Joint committee of FCI and the State Govt. However, the representation has been sent to FCI for reviewing the existing slab for first 10 KMs distance.